

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 100 of 2019

IN THE MATTER OF:

Mangala Investments Ltd. & Ors.

....Appellants

Vs

Canara Land Investments Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Saurabh Kalia, Mr. Harshit Aggarwal, Ms. Kanvi Nagpal and Mr. Satyan Israni, Advocates.

For Respondents: Mr. Arvind S and Mr. Akmylsamy, Advocates.

ORDER
(Through Virtual Mode)

16.10.2020: Learned counsel for the Appellants seeks a short adjournment to file rejoinder. Prayer is allowed. Let the rejoinder be filed within two weeks. Short written submissions, not exceeding three pages may also be filed by the parties within two weeks.

The matter be posted before a Bench of which one of us (Dr. Ashok Kumar Mishra) is not a Member.

List the appeal 'for admission (after notice)' on **4th December, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc